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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY

No. 23] HYDERABAD, WEDNESDAY, DECEMBER 21, 2016.

PUBLISHED BY AUTHORITY

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 21st December, 2016.

L.A. BILL No. 23 OF 2016.

A BILL TO REPEAL CERTAIN ENACTMENTS OF THE STATE OF TELANGANA.

Be it enacted by Legislature of the State of Telangana in the sixty-seventh Year of the Republic of India as follows:-

- 1. This Act may be called the Telangana Acts (Repealing) Short title.
- 2. (1) The enactments specified in the Schedule-I and Repeal the Schedule-II are hereby repealed to the extent mentioned of certain in column 5 thereof, in their application to the State of Acts.

 Telangana.

[1]

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(2) The enactments specified in the Schedule-III shall be omitted as specified therein.

Savings.

3. The repeal of any enactment under section 2 shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, liability, right, title, privilege, restriction, exemption, practice, procedure or other matter or thing not now existing or in force;

nor shall the repeal of the enactments by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

Applicability of the Telangana General Clauses Act, 1891. Act No. 1 of 1891.

4. Subject to the provisions of section 3, the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

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SCHEDULE - I [see section 2 (1)]

SI. No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1983	16	Sri Padmavathi Mahila Viswavidyalam (Women's University) Act, 1983.	The whole
2.	1997	17	The Dravidian University Act, 1997.	The whole
3.	1995	12	Sri Venkateswara Institute of Medical Sciences University Act, 1995	The whole
4.	2006	29	Sri Venkateswara Vedic University Act, 2006.	The whole
5.	2008	32	Damodaram Sanjivayya National Law University Act, 2008.	The whole
6.	1990	10	The Telangana Educational Service The (Regulation of Pay Fixation of Principals and Lecturers) Act, 1990.	
7.	1995	34	The Telangana Educational Institutions Grant-in-Aid (Regulation) Supplementary Provision Act, 1995.	s The whole
8.	1350 F.	11	The Telangana Power Alcohol Act, 1350 F.	The whole
9.	1353 F.	IX	The Telangana Bhagelas Contracts Act, 1353 F.	The whole
10.	1961	XXIX	The Madras Cultivating Tenants Protection (Telangana Amendment) Act, 1961.	The whole
11.	1956	XXXV	T The Telangana Abolition of Whipping Act, 1956.	The whole
12.	1956	XLVII	The Telangana Money Lenders (Validity of Licenses) Act, 1956.	The whole

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(1)	(2)	(3)	(4)	(5)
13.	1957	П	The Telangana Consolidated Fund (Withdrawal of Moneys) Act, 1957.	The whole
14.	1961	VII	The Telangana (Transferred Territories) Extension of Laws Act, 1961.	The whole
		XLII	The Telangana Laws (Amendment of Short Titles) (No.2) Act, 1961.	The whole
15.	1961	XXVII	The Telangana District Boards (Extension of Term of Office of Members) Act, 1961.	The whole
16.	1976	39	The Telangana Tenants and Ryots Protection Act, 1976.	The whole
17.	1995	9	The Telangana Marine Fishing (Regulation) Act, 1995.	The whole
18.	1885	Ш	The Telangana Minor Ports Landing and Shipping Fees Act, 1885.	The whole

SCHEDULE-II [see section 2 (2)]

State enactments extending / amending the Central Acts in their application to the combined State of Andhra Pradesh

SI. No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1984	26	The Indian Electricity (Andhra Pradesh Amendment) Act, 1984.	The whole
2.	2000	35	The Indian Electricity (Andhra Pradesh The who Amendment) Act, 2000.	
3.	1953	VII	The Evacuee Interest (Separation) Telangana Supplementary Act, 1953.	
4.	1959	18	The Evacuee Interest (Separation) Andhra Pradesh Supplementary (Extension and Amendment) Act, 1959.	
5.	1960	28	The Evacuee Interest (Separation) The vandhra Pradesh Amendment Act, 1960.	
6.	1960	27	The Glanders and Farcy (Andhra Pradesh Extension and Amendment) Act, 1960.	
7.	1959	20	The Land Acquisition (Andhra Pradesh The w Extension and Amendment) Act, 1959.	
8.	1976	22	The Land Acquisition (Andhra Pradesh The Amendment) Act, 1976.	
9.	1983	9	The Land Acquisition (Andhra Pradesh Amendment and Validation) Act, 1983.	
10.	2008	23	The Land Acquisition (Andhra Pradesh The what Amendment) Act, 2008.	
11.	1961	٧	The Indian Fisheries (Andhra Pradesh Extension and Amendment) Act, 1961.	The whole

SCHEDULE-III

[see section 2(2)]

The enactments at SI.Nos.39, 61, 67, 142 and 150 along with the entries in columns 1 to 4 thereof, in the First Schedule to the Telangana Adaptation of Laws Order, 2016 issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016 shall be omitted as shown below.

(Entries in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016).

SI. No.	Year	Short Title	Short Title, Number and year as modified / amended		
(1)	(2)	(3)	(4)		
39.	1958	The Andhra Pradesh Dowry Prohibition Act, 1958 (Act I of 1958).	The Telangana Dowry Prohibition Act, 1958 (Act I of 1958).		
61.	1965	The Andhra Pradesh Money Circulation Schemes (Prohibition) Act, 1965 (Act 30 of 1965).	The Telangana Money Circulation Schemes (Prohibition) Act, 1965 (Act 30 of 1965).		
67.	1971	The Andhra Pradesh Chit Funds Act, 1971 (Act 9 of 1971).	The Telangana Chit Funds Act, 1971 (Act 9 of 1971).		
142.	2000	The Andhra Pradesh Private Aided Educational Staff (Regulation of Pay) Act, 2000 (Act 9 of 2000).	The Telangana Private Aided Educational Staff (Regulation of Pay) Act, 2000 (Act 9 of 2000).		
150.	2003	The Andhra Pradesh Regulation of the Unauthorised Constructions in Municipal Corporations, Municipalities and Urban Development Authorities Act, (Act 6 of 2003).	The Telangana Regulation of the Unauthorised Construc- tions in Municipal and Corporations, Municipalities and Urban Development Authorities Act, 2003 (Act 6 of 2003).		

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STATEMENT OF OBJECTS AND REASONS

Pursuant to the formation of the State in terms of the Andhra Pradesh Reorganization Act, 2014 (Central Act No. 6 of 2014), as section 101 of the Central Act provides that the State Government may, before expiration of two years from 02.06.2014, by order, made such adaptations and modifications of any law and such law as adapted or modified will continue till such time it is altered, repealed or amended by a competent Legislature or other competent authority in the State, certain Acts were adapted by the administrative departments. Since the time allowed for adaptation of the laws under section 101 of the Cenrtal Act was up to 01-06-2016 and the number of Acts to be adapted were more in number, pending examination of the amendments/modifications required to be made to the said un-adapted laws, it has been decided by the Government to adapt the remaining Principal Acts and Regulations in existence in the combined State and to repeal certain Acts.

Accordingly, by way of the Telangana Adaptation of Laws Orders, 2016 issued in G.O.Ms.No. 45, Law (F) Department, dated 01-06-2016 and G.O.Ms.No. 46, Law (F) Department, dated 01-06-2016, 304 Acts including 25 Regulations were adapted to the State of Telangana and 262 Acts were repealed.

Subsequent to the orders issued in the G.Os, on further examination it is found that, certain Acts outlived their utility, certain Acts were made with limited application and tenure; certain Acts are noticed to have been repealed by State/Central Acts and certain Central Acts to which amendments were made by the State Acts in the combined State have been repealed by the Central Government.

It has therefore been decided to repeal such laws and omit certain laws from the Adaptation of Laws Order, 2016 by undertaking a Legislation.

This Bill seeks to achieve the above object.

A. INDRAKARAN REDDY, Minister for Housing, Law and Endowments.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Acts, (Repealing) Bill, 2016, after it is passed by both Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

A. INDRAKARAN REDDY, Minister for Housing, Law and Endowments.

Dr. S. RAJA SADARAM, Secretary to State Legislature.